

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 22 of 2021**

Nagendra Kumar Petitioner
Versus
The State of Jharkhand & Ors. Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. D.K. Chakraverty, Advocate
For Opp. Parties : Ms. Supriya Minz, A.C. to G.A.-V.

04/26.03.2021 Heard Mr. D.K. Chakraverty, learned counsel for the petitioner and Ms. Supriya Minz, learned counsel for the opposite parties.

This Contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties.

Ms. Supriya Minz, learned A.C. to G.A.-V waives notice on behalf of opposite parties.

Opposite parties are directed to file show-cause within four weeks.

Let this matter appear after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-